

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 94/GT/2016

Subject: Determination of generation tariff of Agartala Gas Turbine Combined Cycle Power Plant (135 MW) for the period from COD of STG-2 to 31.3.2019

Date of Hearing : **11.7.2016**

Coram: : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NEEPCO

Respondents : Assam Power Distribution Company Limited and 8 others

Parties present: Shri P.C Barman, NEEPCO
Shri D. Choudhary, NEEPCO
SmtE.Pyrbot, NEEPCO
Shri M.C Gogoi, APDCL
Shri H.M Sharma, APDCL
Shri K. Talukdar, APDCL

Record of Proceedings

This petition has been filed by the petitioner for the determination of tariff of Agartala Gas Turbine Combined Cycle Power Plant (135 MW) for the tariff period COD of STG-2 (29.7.2015) to 31.3.2019 in terms of the provisions of the 2014 Tariff Regulations.

2. During the hearing, the learned counsel for the petitioner submitted that the generating station has been converted to a combined cycle power station with addition of 2 nos. of Steam Turbine Generating units (STGs) of 25.5 MW capacities each. He also prayed that mid-life R&M and life extension of the Gas Turbines (GTs) may be allowed.

3. The representative of the respondent, APDCL submitted that it has not received the copy of the petition filed by the petitioner. Accordingly, he prayed that it may be granted time to file its reply as and when the copy of petition is received. The representative of the petitioner however clarified that the copies of the petition has been sent to all respondents and proof of service has also been filed. The Commission directed the petitioner to handover a copy of the petition to the respondent at the earliest which was agreed to by the petitioner.

4. The Commission also directed the petitioner to submit the following, on affidavit, with advance copy to the respondents on or before 22.7.2016:

- a. Details of liquidated damages, if any, levied on the contractors due to delay in achieving COD;
- b. Computation of Interest During Construction (IDC) on cash basis, along with the editable soft copy in excel format, with links, from the date of infusion of debt fund up to the anticipated COD of all the assets;



- c. Details of un-discharged liabilities as on COD;
 - d. Reconciliation of auditor's certificate specifying IDC, IEDC, capital cost as on COD, initial spares plant and machinery cost claimed for STG-I & II;
 - e. It is noticed in Form-10, page-60 of the petition that additional capitalisation of ₹126.90 lakh has been claimed in 2014-15 towards STG. Clarification shall be submitted as to how the additional capital expenditure has been claimed in 2014-15, when the STG has been commissioned in 2015-16;
 - f. Specify as to whether any Renovation and Modernisation works of Gas Turbines for life extension has been carried out or proposed to be carried out during the tariff period 2014-19 along with relevant details.
 - g. Details as to whether any performance guarantee tests have been conducted as on date for the STG units along with the Guaranteed Design heat rate for the units.
5. The Commission directed the respondents to file its reply within a week, with advance copy to the petitioner who shall file its rejoinder within a week thereafter.
6. Petition shall be listed for hearing on **10.8.2016**. Pleadings in the matter shall be completed prior to the next date of hearing. No extension of time shall be granted for any reason whatsoever.

By order of the Commission

Sd/-
B.Sreekumar
Dy. Chief (Law)

